

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.205  
**CA(CAA)/18(AHM)2024**

**Proceedings under Section 230-232 of Co.Act,2013**

**IN THE MATTER OF:**

Marwadi Investment Private Limited  
Marwadi Services Private Limited  
Marwadi Bullions Private Limited  
Marwadi Shares And Finance Limited

.....Applicant

.....Respondent

**Order delivered on: 16/05/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Pranjal Buch, Adv. for Mr. Parth Contractor, Adv.  
For the Respondent :

**ORDER**

Ld. Counsel for the applicant seeks permission to withdraw the application. He is directed to file withdrawal pursis today itself. In view of the same, permission is granted. Accordingly, CA(CAA)/18(AHM)2024 is disposed-off as withdrawn.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**